

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 103
(IB)-1749(PB)/2019

IN THE MATTER OF:

Annapurana Pet Pvt. Ltd.
v.

.... Applicant/petitioner

Two Brothers Bevarages Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner
For the Respondent

Mr. Akhil Nene, Adv.
Mr. Harinder Singh Bedi & Ms. Shagun
Khurana, Advs.

ORDER

A copy of the application be handed over to the counsel for the non applicant during the course of the day. Ld. Counsel for the non applicant seek and is granted one week time to file reply with a copy in advance to the counsel for the applicant.

List for arguments on 30.08.2019.

Sd/-

(M.M. KUMAR)
PRESIDENT

Sd/-

(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)